



**Central Administrative Tribunal
Principal Bench, New Delhi.**

O.A. No.1808/2020

New Delhi this the 10th day of November, 2020

(Through Video Conferencing)

Hon'ble Mr. A.K. Bishnoi, Member (A)

Sonkali, Age-54 years
(Group D, Employment on Compassionate Grounds)
W/o Lt. Ram Ram Chander
336, PT. Ram Prasad Bismil Camp,
Shashtri Mohalla, Shashi Garden,
Delhi-110091

-Applicant

(By Advocate: Dr. Swati Jindal Garg)

Versus

1. Union of India, through
Secretary,
Ministry of Consumer Affairs Food &
Public Distribution, Govt. of India
Krishi Bhawan, Rafi Marg,
Connaught Place, New Delhi-110001

2. Director General,
Bureau of Indian Standards
Manak Bhavan, 9, Bahadur Shah Zafar Marg,
New Delhi-110002.

.....Respondents.

(By Advocate: Shri Sandeep Tyagi)

O R D E R (Oral)

In the present OA, an objection has been raised by the office that M.A for condonation of delay has not been filed.

2. After arguing for some time, Dr. Swati Jindal Garg, learned counsel for the applicant seeks to



withdraw the present OA with the liberty to file a better OA. Request is allowed.

3. The OA is dismissed as withdrawn with the liberty to the applicant to file a fresh OA.

(A.K. Bishnoi)
Member (A)

/cc/mbt/